(b) Statement by Government accepting the above Report. [Placed in Library. *See* No. LT—5947]83],

L Export of Pressure cookers (Inspeation) Rules 1983

IL Export of PVC leather cloth (Quality Control and Inspection) Amendment Rules, 1983.

m. Export or Vinyl film and sheeting (Quality control and Inspection) Amendment Roles, 1983.

TV. Export of caned Fish and Fishery Preducts (Quality control and Inspec- tion) Rules, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA) Sir, I beg to lay on the Table, under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963, a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce:—

(1) S.O. No. 73, dated the 1st January, 1983, publishing the Export of Pressure Cookers (iLBpection) Rules, 1983

(ii) S.O. No. 252, dated the 8th January, 1983, publishing the Export of PVC Leather Cloth (Quality Control and Inspection) Amendment Rules, 1983.

(iii) S.O. No. 253, dated the 8th January, 1983 publishing the export of Vinyl Film and sheetings (Quality Control and Inspection) Amendment Rules, 1983.

(iv) S.O. No. 8f13, dated the 12th
February, 1983, publishing the Export of Canned Fish and Fishery
Products (Quality Control and Inspection) Rules, 1983.

[Placed in Library for (i) to (iv), See No. LT-6002[83]

Accounts (1981-82) of the Ceatral Board for the Prevention and Of water pollution, New Delhi and related paper.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINGH): Sir, I beg to lay on the Table, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974, a copy (in English and Hindi) of the Annual Accounts of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1981-82, and the Auditors' Report thereon. [Placed in Library. See No. LT—5956/83].

RE: REGULATION OF QUESTION HOUR

श्री साल कृष्ण प्राडवाणी (मध्यवेश) : छन्सभापति जी, प्रमन काल के समय यह जो विवाद खडा हम्रा है उसके बारे में मुझे एक निवेदन करना है कि आपने क्योंकि इस बात पर बल दिया चि अगर सदन चाहे तो पूरा समय, घंटे भर का एक ही प्रक्न पर लगाया जा सकता है। मैं विनम्रतापूर्वक निवेदन करना चाहंगा कि आपका यह दायित्व है, आपका कार्य है कि प्रक्न काल संचालित करें, रेगुलेट करें हां यह जरूर है कि सदन की ग्रगर सर्वसम्मत कोई राय है, उस सेंस को लेकर आप किसी एक विशेष प्रक को ज्यादा समय बेना चाहें तो दे सकते हैं यह जरूर आपका श्रधिकार है । लेकिन में इस मत का हं कि प्रश्नोत्तर काल में अधिक से अधिक प्रश्न होना यह सदन के इंटरेस्ट में है, हित में है। कम से कम प्रश्न होना यह सरकार के इंटररेस्ट में है ... (व्यवधान) यह मैं किसी एक पक्ष को या दूसरे पक्ष को नहीं कुछ रहा हुं। मैं समझता हुं कि सदन के हित में यह है कि ग्रधिक से ग्रधिक प्रान्त हों।

ग्राज का जहां तक प्रसंग है, उसके बारे में मैं यह भी विनम्प्रतापूर्वक निवेदन करना चाहूंगा कि यह ठीक है कि हममें से हर एक का ग्रपना मपना तरीका होता है, ग्रपना ग्रपना बात करने का